

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-3075/2017**

**New Delhi, this the 3<sup>rd</sup> day of March, 2020.**

**Hon'ble Mr. S.N. Terdal, Member (J)**  
**Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Ms. Zeba Naz  
D/o Ather Parvez,  
R/o D-35/B, Block-D,  
DDA Colony, New Jafrabad,  
Delhi-110032.  
Post-Special Educator (Primary)
  
2. Ms. Saba Parvez,  
D/o Ather Parvez,  
R/o D-35/B, Block-D,  
DDA Colony, New Jafrabad,  
Delhi-110032.  
Post –Special Educator (Primary)                      ....                      Applicants

(through : Mr. T. T. Lepcha for Mr. Anuj Aggarwal)

Versus

1. North Delhi Municipal Corporation (NDMC)  
Through its Commissioner (North),  
Dr. SPM Civic Centre,  
Minto Road,  
New Delhi-110002.
  
2. South Delhi Municipal Corporation (SDMC)  
Through its Commissioner (South)  
23<sup>rd</sup> Floor, Civic Centre,  
Minto Road,  
New Delhi-110002.
  
3. East Delhi Municipal Corporation (EDMC)  
Through its Commissioner (East)

419, Udyog Sadan, Patparganj Industrial Area,  
Delhi-110092.

4. Delhi Subordinate Services Selection Board (DSSB)  
Through its Secretary,  
FC-18, Institutional Area,  
Karkardooma,  
Delhi-110092.
5. Government of N.C.T. of Delhi  
Through the Chief Secretary,  
Secretariat, I.P. Estate,  
New Delhi-110002. .... Respondents

(through: Mr. R. K. Jain, Mr. Pradeep Tomar with Ms. Sangita Rai and  
Mr. Amit Sinha)

#### **ORDER (ORAL)**

##### **Mr. S.N. Terdal, Member (J)**

Mr. T. T. Lepcha, proxy counsel for Mr. Anuj Aggawal,  
learned counsel, submits that this OA has become  
infructuous.

2. Hence, this OA is dismissed for having become  
infructuous. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(S.N. Terdal)**  
**Member(J)**

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